

## Subhan Tours And Travel Services Vs Union Of India & Ors

**Court:** Supreme Court Of India

**Date of Decision:** April 26, 2018

**Citation:** 2018 (18 ) SCC 499

**Hon'ble Judges:** J. Chelameswar, J; Sanjay Kishan Kaul, J

**Bench:** Division Bench

**Advocate:** Sulaiman Mohd. Khan, Ainul Ansari, Taiba Khan, Mohit Prasad, Chandra Bhushan Prasad, Rajat Bhardwaj, Kripa Shankar Prasad, Inamul Haq, Pardeep Jatav, Harshad V. Hameed, Dileep Poolakkot, Ashly Harshad, Sayid Marzook Bafaki, Pinky Anand, A.K. Panda, Bhuvan Mishra, Hemant Arya, Sumit Teterwal, Snidha Mehra, Amit Sharma, Sachin Sharma, Vinay K. Yadav, Sumit Goel, Anil Katiyar, Raj Bahadur Yadav, Mukesh Kumar Maroria, Priya Puri

**Final Decision:** Disposed Of

### Judgement

Category I, PTOs registered with MEA and facilitated Hajis at least for 7 Haj operations or more.

Category II, "PTOs registered with MEA and facilitated Hajis for at least for 1 to 6 Haj operations and PTOs

which have facilitated at least 50 umrah pilgrims in a year for any five years.